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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

RA No.34/92 in
OA No.1371/92

Date of decision:-*February 5, 1993*

Shri Suresh Kumar .. Applicant
versus
Union of India & ors. .. Respondents

CORAM: THE HON'BLE MR.P.C.JAIN, MEMBER(A)
THE HON'BLE MR.J.P.SHARMA, MEMBER(J)

ORDER
(PASSED BY HON'BLE SHRI P.C.JAIN, MEMBER, IN
CIRCULATION)

The applicant in this RA/ was the applicant
in OA 1371/92 which was dismissed as being devoid
of merit by an order dated 15.1.1993, has sought
review of the aforesaid judgement on the alleged
ground that there is an error apparent on the face
of the record inasmuch as his representation asking
for backwages for the period he remained out of
service should not have been considered as his
representation to the notice which the competent
authority was required to give before taking a final
decision in the matter.

2. This point has been dealt with towards the
end of para 3 of the judgement. As such there is
no error apparent on the face of the record and
the above RA is devoid of merit. The same is
accordingly rejected. By circulation.

Recd
(J.P.SHARMA)
MEMBER(J)

(P.C.JAIN)
(P.C.JAIN)
MEMBER(J)

SNS